

[Shri K. R. Ganesh]

- (i) The Orissa Sales Tax (Amendment) Act, 1973, (President's Act No. 6 of 1973) published in Gazette of India dated the 28th July, 1973.
- (ii) The Orissa Entertainments Tax (Amendment) Act, 1973 (President's Act No. 7 of 1973) published in Gazette of India dated the 28th July, 1973.
- (iii) The Orissa Motor Vehicles Taxation Laws (Amendment) Act, 1973 (President's Act No. 8 of 1973) published in Gazette of India dated the 28th July, 1973. [Placed in Library. See No. LT-5477/73.]
- (6) A copy of the Manipur Taxation Laws (Amendment) Act, 1973 (Hindi and English versions) (President's Act No. 9 of 1973) published in Gazette of India dated the 9th August, 1973, under sub-section (3) of section 3 of the Manipur State Legislature (Delegation of Powers) Act, 1973. [Placed in Library. See No. LT-5478/73].

REVIEW AND ANNUAL REPORT ON THE WORKING OF EXPORT CREDIT AND GUARANTEE CORPORATION, LTD., BOMBAY FOR 1971

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1971.
- (2) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1971 alongwith the Audited Accounts and the comments of the Comptroller

and Auditor General thereon. [Placed in Library. See No. LT-5479/73].

12.51 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd August, 1973, agreed without any amendment to the Agricultural Refinance Corporation (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 13th August, 1973."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Coking and Non-Coking Coal Mines (Nationalisation) Amendment Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on the 20th August, 1973."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 17th August, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."